

**अध्यक्ष महोदय:** यह कोई मतलब नहीं है। This is a question, not allowed. This is not a point of order.

**SHRI VASANT KUMAR PANDIT (Rajgarh):** I have tabled some motion with regard to racial riots in U. K.

**अध्यक्ष महोदय :** मैंने आपको बार-बार समझाया कि ऐसा कोई विषय नहीं रहेगा, जिस पर हाउस में बात न करे, फिर इस तरह से एक साथ बोलने से तो काम नहीं चलेगा। . . . So many questions have been admitted on that It is coming.

**श्री रशीब मसूद (सहारनपुर) :** अध्यक्ष महोदय पिछली दफा आपने कहा था कि बिहार-शरीफ पर चर्चा होगी, लेकिन नहीं हुई।

**अध्यक्ष महोदय :** सारा काम टाइमली होगा।

12.14 hrs.

**PAPERS LAID ON THE TABLE—**  
*Contd.*

**HARYANA AND UTTAR PRADESH (INSPECTION OF BOUNDARY PILLARS) RULES, 1981 AND ANNUAL REPORT ON THE WORKING OF THE PROVISIONS OF SECTION 15A OF CIVIL RIGHTS ACT, 1955.**

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):** I beg to lay on the Table:—

(1) A copy of the Haryana and Uttar Pradesh (Inspection of Boundary Pillars) Rules, 1981

(Hindi and English versions) published in Notification No. G.S.R. 417(E) in Gazette of India dated the 30th June 1981 under sub-section (2) of section 36 of the Haryana and Uttar Pradesh (Alteration of Boundaries) Act, 1979. [Placed in Library. See No. LT-2617/81].

(2) A copy of the Annual Report (Hindi and English versions) on the working of the provisions of section 15A of the Civil Rights Act, 1955 for the year ending 31st December, 1979, under sub-section (4) of section 15A of the said Act. [Placed in Library. See No. LT-2618/81].

**NAVY (PENSION) FIRST AMENDMENT REGULATIONS, 1981**

**THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ELECTRONICS AND ENVIRONMENT (SHRI C P. N. SINGH)** on behalf of **SHRI SHIVRAJ V PATIL:** I beg to lay on the Table a Copy of the Navy (Pension) First Amendment Regulations, 1981 (Hindi and English versions) published in Notification No. S.R.O. 198 in Gazette of India dated the 25th July, 1981, under section 185 of the Navy Act, 1957. [Placed in Library See No. LT—2619/81].

**RECOMMENDATIONS OF THE REVIEW COMMITTEE ON ELECTRONICS (SONDHI COMMITTEE), RECOMMENDATIONS OF THE COMMITTEE ON ELECTRONICS EXPORT (MENON COMMITTEE), COMMON/OVERLAPPING RECOMMENDATIONS OF THE COMMITTEE ON ELECTRONICS EXPORT (MENON COMMITTEE), PROFILE OF SPACE RESEARCH AND DEVELOPMENT FOR THE DECADE 1980—1990 ETC. ETC.**

**THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ELECTRONICS AND ENVIRONMENT (SHRI**

C. P. N. SINGH): I beg to lay on the Table:—

(1) A copy of the Recommendations of the Review Committee on Electronics (Sondhi Committee) and the decisions of Government thereon (Hindi\* version)

(2) A copy of the Recommendations of the Committee on Electronic Exports (Menon Committee) and decisions of Government thereon (Hindi\* version)

(3) A copy of the Common/Overlapping Recommendations of the Committee on Electronic Exports (Menon Committee) and the Review Committee on Electronics (Sondhi Committee) and decisions of Government thereon (Hindi\* version) [Placed in Library. See No. LT-2620/81].

(4) A copy of Profile of Space Research and Development for the Decade 1980-1990 (Hindi and English versions). [Placed in Library. See No. LT-2621/81].

(5) A copy each of the following papers (Hindi and English versions):—

(i) Annual Report of the National Remote Sensing Agency, Secunderabad, for the year 1979-80 along with the Audited Accounts.

(ii) A statement (Hindi and English versions) regarding Review on the working of the National Remote Sensing Agency, Secunderabad, for the year 1979-80 and reasons for delay in laying the report. [Placed in Library. See No. LT-2622/81].

(6) A copy each of the following Notifications (Hindi and English versions) under section 33 of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum Act, 1980:—

(i) The Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum Rules, 1981 published in Notification No. G.S.R. 379(E) in Gazette of India, dated the 11th June, 1981.

(ii) The Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum regulations, 1981, published in Notification No. G.S.R. 618 in Gazette of India, dated the 4th July, 1981 [Placed in Library. See No. LT-2623/81]. -

(7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Statement regarding Review by the Government on the working of the Electronics Trade and Technology Development Corporation Limited, New Delhi, for the year ended 31st July, 1980.

(ii) Annual Report of the Electronics Trade and Technology Development Corporation Limited, New Delhi, for the year ended 31st July, 1980 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon

(8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above. [Placed in Library. See No. LT-2624/81].

COAL MINES RESCUE (AMENDMENT) RULES, 1981

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA):

I beg to lay on the Table a copy of the Coal Mines Rescue (Amend-

\*English version was laid on the Table on the 8th May, 1981.

ment) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 544 in Gazette of India dated the 6th June, 1981, under sub-section (7) of section 59 of the Mines Act, 1952. [Placed in Library. See No. LT-2625/81].

**BORDER SECURITY FORCE (AMENDMENT) RULES, 1981, NOTIFICATIONS UNDER ALL INDIA SERVICES ACT, 1951 AND NOTIFICATIONS UNDER DELHI POLICE ACT, 1978.**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): I beg to lay on the Table:—

(1) A copy of the Border Security Force (Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. S.O. 329(E) in Gazette of India, dated the 1st May, 1981 under sub-section (3) of Section 141 of the Border Security Force Act, 1968. [Placed in Library. See No. LT-2626/81].

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

(i) The Indian Forest Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1981, published in Notification No. G.S.R. 360(E) in Gazette of India, dated the 23rd May, 1981.

(ii) The Indian Forest Service (Pay) Fifth Amendment Rules, 1981, published in Notification No. G.S.R. 361(E) in Gazette of India, dated the 23rd May 1981.

(iii) The Indian Forest Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1981, published in Notification No. G.S.R. 376(E) in Gazette of India, dated, the 2nd June, 1981.

(iv) The Indian Forest Service (Pay) Sixth Amendment Rules, 1981, published in Notification No. G.S.R. 377(E) in Gazette of India dated the 2nd June, 1981;

(v) The Indian Forest Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1981, published in Notification No. G.S.R. 386(E) in Gazette of India, dated the 9th June, 1981.

(vi) The Indian Forest Service (Pay) Seventh Amendment Rules, 1981, published in Notification No. G.S.R. 387(E) in Gazette of India, dated the 9th June, 1981.

(vii) The Indian Administrative Service (Probation) First Amendment Rules, 1981, published in Notification No. G.S.R. 453 in Gazette of India, dated the 9th May, 1981.

(viii) The Indian Police Service (Probation) First Amendment Rules, published in Notification No. G.S.R. 454 in Gazette of India, dated the 9th May, 1981.

(ix) The Indian Forest Service (Probation) First Amendment Rules, 1981, published in Notification No. G.S.R. 455 in Gazette of India dated the 9th May, 1981.

(x) The Indian Forest Service (Fixation of Cadre Strength of Gujarat) Rules, 1981, published in Notification No. G.S.R. 456 in Gazette of India, dated the 9th May, 1981. [Placed in Library see No. LT-2627/81].

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of

section 148 of the Delhi Police Act, 1978:—

(i) The Delhi Police (Appointment and Recruitment) (Amendment) Rules 1981, published in Notification No. F 10/10/81 Home (P)/Estt. in Delhi Gazette dated the 11th June, 1981.

(ii) Notification No. F. 10/6/80-Home(P)/Estt. published in Delhi Gazette dated the 11th June, 1981 regarding scale of charges in respect of deputing of additional police on payment to Private persons, Commercial Establishments.

(iii) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 1981, published in Notification No. F. 10/14/81-Home (P)/Estt. in Delhi Gazette dated the 9th July, 1981.

[Placed in Library. See No. LT-2628/81].

12.17 hrs.

#### COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

##### TWENTY-SIXTH REPORT

SHRI G. LAKSHMANAN (Madras North): I beg to present the Twenty-fifth Report of the Committee on Private Members' Bills and Resolutions.

MR. SPEAKER: Now, calling attention.

12.19 hrs.

#### CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Reported racial violence and attacks on Tamils in Sri Lanka and reaction of the Government thereto.

DR. SUBRAMANIAM SWAMY (Bombay North East): I have a point of order. Rule 197(2) says:

"There shall be no debate on such statement at the time it is made but each member in whose name the item stands in the list of Business may, with the permission of the Speaker, ask a question."

The rule on asking the question is guided by rule 41; and one of the sub-rules under rule 41—which is at page 23—says:

(xxi) it shall not ordinarily ask for information on matters which are under consideration of a parliamentary Committee; . . ."

And there are a number of other rules. So, on this Calling Attention motion, I would like to say that this is a matter on which, firstly, the Estimates Committee of Parliament is having a look at. Secondly, the Estimates Committee is looking in great depth into the question of problems of Indian overseas and of people in Sri Lanka.

I would like to say that the relations between the Government of Sri Lanka and the Government of India should not be spoiled, because it is an emotion-laden subject. I am also a Tamilian. I know what is happening in Sri Lanka. I know the feeling in Tamil Nadu. And I know how things can be stirred up.

There was a time when we had a Calling Attention motion on China. On that occasion, there was an informal acceptance of the view that in order not to spoil the relations, the Minister should make a statement, and no further questions should be asked. So, I want that here, the Minister should be asked to make a statement, and no further questions should be allowed.

MR. SPEAKER: Estimates Committee, as such, is looking into not only the question of Tamils of Sri Lanka, but of people of Indian origin everywhere else also. But if the House so